

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 3575
(TO BE ANSWERED ON 02.01.2019)

CORRUPTION CASES

3575. SHRI ADHIR RANJAN CHOWDHURY:

Will the **PRIME MINISTER** be pleased to state:

- (a) the provision that exists in the All India Service Rules for taking action against officers involved in corruption;
- (b) the number of corruption cases involving All India Service and Indian Administrative Services, Indian Police Services, Indian Forest Services Officers that has come to the notice of the Department during the last three years; and
- (c) the number of cases where action has been initiated against officers involved in corruption charges during the above period?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a): Disciplinary proceedings can be initiated against the All India Services Officers [i.e. Indian Administrative Service(IAS), Indian Police Service(IPS) and Indian Forest Service(IfoS)] for misconduct including corruption charges, under the All India Services (Discipline and Appeal) Rules, 1969; apart from liability for prosecution under Prevention of Corruption Act, 1988 in cases of corruption.

(b) & (c): Department of Personnel & Training deals with corruption cases involving IAS officers. Central Government has granted sanction for prosecution against 17 IAS officers in 23 cases since January 2015. Also, as per information received from Ministry of Home Affairs, sanction for prosecution has been granted to prosecute three IPS officers during last three years (2015 to 2017) including this year. As per information received from Ministry of Environment, Forest and Climate Change, 16 cases of corruption against IFoS officers have been noticed and sanction for prosecution has been granted in 4 cases during last three years.
